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Title: Introduction of Banking Regulation (Amendment) Bill, 2005.

12.56 hrs.

BANKING REGULATION (AMENDMENT) BILL, 2005*

MR. SPEAKER: Now, we come to Item 27. Shri Chidambaram.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill further to amend the Banking Regulation Act, 1949 and to make consequential amendments in certain other enactment.

....(*Interruptions*)

MR. SPEAKER: You have not given any reason in your notices. I am reading out your notices. "I would like to oppose the introduction of the Banking Regulation Bill which is listed for today". That notice is from Shri Basu Deb Acharia.

The notice given by Shri Rupchand Pal reads : "I wish to oppose the Banking Regulation Amendment Bill – Item No. 27 – in the List of Business, at the stage of introduction of the Bill."

You are senior Members. Please cooperate.

...(*Interruptions*)

MR. SPEAKER: The question is that leave be granted to introduce a Bill.

...(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Sir, we will explain our reasons. Please allow me.

MR. SPEAKER: Give me the Rule. Once again, I will read the Rule. Let me read the Rule. You are parties to the Rule. Knowing the provision of the Rule, if you do not take the trouble of mentioning the reason, I am sorry.

...(*Interruptions*)

* Published in the Gazettee of India, Extraordinary, Part-II, Section-2, dated 13.5.2005.

MR. SPEAKER: May I read the Rule with your kind permission? It reads:

"Notice to oppose introduction of a Bill shall be addressed to the Secretary-General specifying clearly and precisely the objections to be raised and given by 10.00 hours on the day on which the motion for leave to introduce the Bill is included in the List of Business."

SHRI BASU DEB ACHARIA : Sir, allow us to explain....(*Interruptions*)

MR. SPEAKER: It is very unfortunate. We have specifically changed the rule. You are a party to this; you are also Members of the Rule Committee.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, please allow us....(*Interruptions*)

MR. SPEAKER: No, I would not allow this.

SHRI BASU DEB ACHARIA : We will explain why we are opposing....(*Interruptions*)

MR. SPEAKER: I would not allow this.

SHRI GURUDAS DASGUPTA (PANSKURA): I have a different point. I am only suggesting that this Rule may be relaxed.

MR. SPEAKER: I cannot relax it.

...(*Interruptions*)

MR. SPEAKER: If you had been new Members, I would have done it.

...(*Interruptions*)

MR. SPEAKER: The question is that leave be granted to introduce a Bill.

...(Interruptions)

SHRIBASU DEB ACHARIA : Sir, you please relax it...(Interruptions)

MR. SPEAKER: I am appealing you to cooperate. I have read out the Rule. You are a party to the Rule. You two are most senior Members of this House. You ignore the Rule and you pressurize the Chair now.

SHRIBASU DEB ACHARIA : We are not pressurizing; we are appealing.

SHRI GURUDAS DASGUPTA : Sir, we are appealing...(Interruptions)

MR. SPEAKER: There is no question of appealing. Why should I do so? You are not a junior Member who does not know the Rule.

SHRI GURUDAS DASGUPTA : Sir, you relax the Rule.

MR. SPEAKER: Why? Should I relax the Rule just because you have given a wrong notice?

You have not given a notice Shri Dasgupta, please sit down.

...(Interruptions)

SHRI GURUDAS DASGUPTA : Sir, we are appealing.

MR. SPEAKER: If I allow you, then I will have to allow everybody.

SHRIBASU DEB ACHARIA : We are appealing to allow us to submit the reasons why we are opposing.

MR. SPEAKER: You have not taken the trouble of complying with the rules.

SHRIBASU DEB ACHARIA : You should relax the rules.

MR. SPEAKER: No.

SHRI AMITAVA NANDY (DUMDUM): This is a serious matter relating to banking industry.

MR. SPEAKER: If you are so serious, you should have given proper notice. Therefore, your 'seriousness' is shown here. Please do not force me to make comments.

The question is that leave be granted.

SHRI GURUDAS DASGUPTA : We all oppose the introduction of the Bill. We could make a division.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Banking Regulation Act, 1949 and to make consequential amendments in certain other enactment. "

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I introduce the Bill.[\[r28\]](#)

13.00 hrs.

SHRI GURUDAS DASGUPTA : We shall oppose the Bill tooth and nail not only inside the House but also outside the House.

MR. SPEAKER: Shri Gurudas Dasgupta, who has taken away your right? I am here to regulate the proceedings according to the rules of the House. You are continuing to object. I have read out the rules.

Both of you are the two senior-most Members of the House. You are very competent members. Knowingly you do not do that. Then how do you think that? Then, how can I not grant chance to everybody here?

SHRIBASU DEB ACHARIA : You could have relaxed the rules.

MR. SPEAKER: No.

...(Interruptions)
